

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Friday, the 13th day of August 2021

CrI.M.P. No.2510/2021
CNR No.TNDG01-003762-2021

Manoj @ Manojkumar, 24/2021
S/o. Ramesh Pandi @ Ramesh Babu .. Petitioner/A3

/vs/

State through
Inspector of Police, Batlagundu PS. .. Respondent/Complainant
Cr. No.361/2018

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.V.Kannan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s.438 of Cr.P.C., The petitioner/A3 prays to grant him anticipatory bail for the offences punishable U/S. 290, 291, 295 IPC in Cr.No.361/2018 of respondent police. The occurrence took place on 14.9.2018.

The learned counsel for the petitioner/A3 would contend that the petitioner is an innocent and he has not committed any offence as alleged by the prosecution, that the petitioner has been falsely implicated in this case with an ulterior motive, that nobody sustained injury during the alleged occurrence, that the petitioner is a law abiding citizen and he is ready to abide any condition imposed by the Hon'ble Court, that the petitioner hereby undertakes that he will not abscond and will not tamper any witness and that the petitioner apprehends for arrest and he prays for anticipatory bail.

The learned Public Prosecutor has vehemently objected for anticipatory bail by stating that while on 14.9.2018 at about 13.00 hours while the BJP Party were celebrating Vinayagar Chaturthi Procession and reached at the place in front of Batlagundu Main Road Mosque, the petitioner along with other accused made public nuisance and shouted and raised slogans against Muslim Religion, though the police officials warned them, they repeated such nuisance hence the case.

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Online submission of either side heard. Records perused. Considering the facts that the occurrence is of the year 2018, that no one was injured in the incident and investigation is almost over as conceded by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioner/A3 with condition. Anticipatory Bail is granted to the petitioner/A3 on strict compliance of the following conditions.

1. The petitioner/A3 shall in the event of arrest by the respondent police or his surrender before the learned Judicial Magistrate, Nilakottai within 15 days from the date of this order, be released on bail on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the Judicial Magistrate, Nilakottai.
2. The petitioner/A3 is directed to appear and sign before the respondent police station daily at 10.00 a.m. for the continuous period of 30 days.
3. The petitioner/A3 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioner/A3 shall make himself available for interrogation by the police officer as and when required.
5. The petitioner/A3 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioner/A3 shall not abscond either during investigation or trial.
7. The petitioner/A3 shall not leave the town without prior permission of the court.

Pronounced by me, this the 13th day of August 2021.

**Principal Sessions Judge,
Dindigul**

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[" https://districts.ecourts.gov.in/case status/case number"](https://districts.ecourts.gov.in/case status/case number)

Copy to

The Judicial Magistrate, Nilakottai

The Public Prosecutor, Dindigul.

The Inspector of Police, Batlagundu PS.,

Thiru.V.Kannan, Advocate
for the petitioner.

To ensure social distancing, they are requested to download the order from the official web site link.